CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

Civil Contempt Petition No.9 of 2013 (in OA 185/2005)

Jabalpur, this Wednesday, the 30th day of October, 2013

HON'BLE SHRI JUSTICE DHIRENDRA MISHRA, JUDICIAL MEMBER HON'BLE SHRI G.P.SINGHAL, ADMINISTRATIVE MEMBER

Charan Lal Patel, Aged-67 years, S/o. Shri Jeevan Lal Patel, Retired Mechanist (Skilled), Ticket No.265, Vehicle Factory, Jabalpur- 482009, R/o. Village Pindrai, Tehsil & District Jabalpur

-Petitioner

(By Advocate – Shri R.S. Tripathi)

Versus

- 1. Shri Shashi Kant Sharma, Secretary, Union of India, Ministry of Defence, 101, South Block, New Delhi-110011.
- 2. Shri S.K. Das, General Manager, Vehicle Factory, Jabalpur (M.P.), Pin Code No.482009 (By Advocate –Shri R.D.Ahirwar)

- Respondents

ORDER

By Dhirendra Mishra, JM.-

Shri R.S.Tripathi, learned cousenl for the applicant and Shri R.D.Ahirwar, learned counsel for the respondents.

- 2. The applicant has filed this Contempt Petition alleging non-compliance of our order dated 18.08.2005 passed in Original Application NO. 185/2005.
- 3. The respondents have filed their reply and annexed the document of Annexure R-1 and stated that the order passed by this Tribunal has already been complied with and amount due to the applicant has already been paid.
- 4. In view of the reply filed by the respondents it is found that the order passed by the Hon'ble High Court has been complied with. If any dispute with



*

regard to payment made by the respondents still survives, the applicant is at liberty to file appropriate legal proceedings before the competent forum.

5. Civil Contempt Proceeding is accordingly disposed of.

(G.P.Singhal)

Administrative Member

(Dhirendra Mishra) Judicial Member

rn